

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 211 OF 2018 &
IA NO. 995 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tata Prasanna Kumar

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Balaji Srinivsan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER

Admit.

Issue Notice to the Respondents returnable on 16.01.2019

The learned counsel appearing for the Respondent No.2 submitted that interim order granted earlier by this Tribunal has been complied with. Learned counsel, Ms. Neha Garg, appearing for the Appellant also submitted that interim order has been complied with by the Respondent No.2.

The learned counsel appearing for the Respondents pray for four weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Appellant & Respondent No.2, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their replies in the instant Appeal on or before 11.12.2018 after serving copy to the learned counsel for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 11.01.2019, after serving copy to the learned counsel for the opposite sides.

List the matter on **16.01.2019.**

(S. D. Dubey)
Technical Member

Pr/pk

(Justice N. K. Patil)
Judicial Member